26.11.2018 with the following Members:-

- (i) Shri Akhilesh Ranjan, Member (Legislation), CBDT-Convener;
- (ii) Shri Girish Ahuja, practicing Chartered Accountant and non-official Director State Bank of India;
- (iii) Shri Rajiv Memani, Chairman and Regional Managing Partner of E&Y;
- (iv) Shri Mukesh Patel, Practicing Tax Advocate, Ahmedabad;
- (v) Ms. Mansi Kedia, Consultant, ICRIER, New Delhi
- (vi) Shri G. C. Srivastava, Retd. IRS (1971 Batch) and Advocate.
- 2.1 Further, Ms. Pragya S. Saksena, Principal Commissioner of Income-tax has been co-opted as Member of the Task Force *vide* Office Order in F. No. 370149/230/2017 dated 21.12.2018.
- 3. The terms of reference of the reconstituted Task Force remains unchanged which is to draft an appropriate direct tax legislation keeping in view:—
  - (i) the direct tax system prevalent in various countries;
  - (ii) the international best practices;
  - (iii) the economic needs for the country and;
  - (iv) any other matter connected thereto.
- 4. The task force is required to submit its report to the Government by February 28, 2019.

## Reversion of paramilitary personnel from NPS to Old Pension Scheme

## 2153. SHRI NEERAJ SHEKHAR:

SHRI RAVI PRAKASH VERMA:

Will the Minister of FINANCE be pleased to refer to answer to Unstarred Question 2270 given in the Rajya Sabha on 7th August, 2018 and state:

- (a) the details of the criteria for deciding administrative delay in offering joining letters; and
- (b) the reasons why Government is not issuing general guidelines to revert to Old Pension Scheme to those employees who have been appointed after 01.01.2004 due to administrative delay in appointment instead of restricting to specific cases where Hon'ble High Court has directed for the same?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SHIV PRATAP SHUKLA): (a) and (b) Ministry of Home Affairs (MHA) has informed that consequent upon the order and judgement of Delhi High Court dated 12.02.2015 in WP(C) No. 3834/2013 and dated 27.03.2017 in WP(C) No.39335/2017, MHA after due consultation with Department of Pension and Pensioners' Welfare (DoP&PW) and Ministry of Law and Justice, has taken a decision to extend the benefits of Old Pension Scheme to the petitioners who had participated in CPOs (SI) 2002 examination but due to administrative reason they joined later in 2004.

As informed by DoP&PW, any delay in appointment and whether such delay is on account of administrative reasons or otherwise, can be decided based on the facts of each case. Therefore, no guidelines laying down general criteria for deciding administrative delay in this regard have been issued.

## Sharing of I.T. Report on scamster

2154. SHRI RAVI PRAKASH VERMA: SHRI NEERAJ SHEKHAR:

Will the Minister of FINANCE be pleased to state:

- (a) whether an Income Tax Report had red flagged the economic activities of a person and his companies eight months before the ₹ 13,000 crore PNB scam was reported in 2018;
  - (b) if so, the details thereof; and
- (c) the reasons why this report was not shared with other agencies like ED, CBI and SFIO at that time?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SHIV PRATAP SHUKLA): (a) to (c) The Income Tax Department conducts Search and Seizure actions in suitable cases wherein tax evasion is suspected. Post search action, the appraisal report is prepared for tax evasion purpose only on the basis of evidences gathered. The appraisal report deals with the issues pertaining to violation of direct tax laws. Any other notified agency is informed only if during the course of investigation or assessment, any infraction of a law administered by any other agency is established. The disclosure of assessee specific information to non-notified agency, is prohibited except as provided under section 138 of the Income-tax Act, 1961.